

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1992/2021

This the 14th day of September, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Naveen Chand Joshi,
S/o Shri Radha Krishan,
A-22/1, Gali No. 3, Block-A,
Vikas Vihar, Uttam Nagar,
New Delhi-110059.
Post:- Medical Record Technician,
Group: C

... Applicant

(through Advocate: Mr. Shashank Kumar)

Versus

1. Union of India
Through the Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi.
2. The Director General of Health Services,
The Directorate General Health Services
Ministry of Health and Family Welfare
Nirman Bhawan, New Delhi.
3. The Principal and Medical Superintendent
Lady Hardinge Medical College & Smt. S.K. Hospital
Saheed Bhagat Singh Marg
New Delhi-110001.

... Respondents

(through Advocate: Mr. Hilal Haider)





ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present OA has been filed by the applicant under section 19 of Administrative Tribunals Act, 1985. The applicant has prayed for the following reliefs:-

- “a) Pass an appropriate direction or order, directing the Respondents to publish the latest seniority list from amongst the officers currently posted as Medical Record Technicians;*
- b) Pass appropriate direction to order direction the Respondent to fill the post of Medical Record Officer which has been lying vacant since the year 2014 on the basis of the seniority list so published;*
- c) Direct the Respondents to upgrade the Applicant to the same Pay Matrix Level as was given to Smt. Rajni Gulati i.e. Pay Matrix Level-6 (PB-II+4200 GP) under the MACP Scheme;*
- d) Direct the respondents to grant ACP to the Applicant as per the 5th Pay Commission with effect from the date of appointment as Bradma Operator as on 07.12.1992.*
- e) Grant costs of this OA to the Application herein, and*
- f) Pass such order/orders as may be deemed fit and proper in the interest of justice.”*

2. After arguing for some time, learned counsel for applicant seeks permission to the applicant to make a comprehensive representation for redressal of his grievances as raised in the present OA in a time bound manner and to



direct to respondents to consider and dispose of such representation in a time bound manner.

3. To such request of the learned counsel for the applicant, there is no objection from Mr. Hilal Haider, learned Sr. Central Government counsel appearing for the respondents on advance service.

4. In view of the aforesaid, without going into the merit, the present OA is disposed of with liberty to the applicant to make a comprehensive representation before the respondents for redressal of his grievances as raised in the present OA within ten days of receipt of a copy of this order. It is further directed that if such representation is received within the time stipulated herein, the respondents shall consider such representation in accordance with the relevant rules and instructions and dispose of the same by passing a reasoned and speaking order as expeditiously as possible and preferably within eight weeks from receipt of a copy of such representation.

5. OA is disposed of in aforesaid terms. No costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)